

Mantena Laboratories Limited
List of Creditors as on 06th August, 2021 (CIRP commencement date)
(pursuant to claim drawn on or before 24.08.2021)

FINANCIAL CREDITORS - SECURED

SL. NO.	NAME OF CREDITORS	AMOUNT CLAIMED (IN INR)	AMOUNT OF CLAIMS ADMITTED (IN INR)	SECURITY INTEREST
1	Edelweiss Asset Reconstruction Company Limited	93,67,28,270	93,67,28,270	As per Annexure I
2	Bank of Maharashtra	15,99,40,391	15,99,40,391	As per Annexure II
3	ICICI Bank Limited	7,62,53,601	7,62,53,601	As per Annexure III
4	India SME Asset Reconstruction Company Limited	1,86,36,303	1,86,36,303	As per Annexure IV
TOTAL		1,19,15,58,565	1,19,15,58,565	

Note: Amount of claim admitted is subject to revision/further verification on subsequent receipt of further information/details/records

SECURITY INTEREST

ANNEXURE - I

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED

Second charge by way of an equitable mortgage with ICICI Bank and IDBI on all immovable properties of Mantena together with all the buildings and structures thereon along with all the Plant and Machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future, more particularly described in the third schedule of the Memorandum of Entry-Constructive Delivery dated March 30th, 2011. The said Memorandum of Entry-Constructive Delivery dated March 30th, 2011 has been entered into by and between Mr. R.K.V. Prasad Raju, Mr. M.S.S. Raju, Ms. M Sirisha, Ms. M. Sita Devi and M.R.V. Prasad Raju, Managing Director of Mantena (collectively as mortgagors) and ICICI Bank Limited, acting for itself and as an agent of Indian Bank and IDBI Bank Limited.

First Pari Passu Charge over all the "the said Goods and Assets", as defined in Page 6 and more particularly described under Schedule III and Schedule IV to the Loan-cum-Hypothecation Agreement dated March 4th, 2010 entered into by and between the IDBI Bank and Mantena.

First Pari Passu charge by way of an equitable mortgage with ICICI Bank and IDBI on all immovable properties of Mantena together with all the buildings and structures thereon along with all the Plant and Machinery attached to the earth or permanently fastened to anything attached to the earth, note present and future, more particularly described in the third schedule of the Memorandum of Entry-Constructive Delivery dated March 30th, 2011. The said Memorandum of Entry-Constructive Delivery dated March 30th, 2011 has been entered into by and between Mr. R.K.V. Prasad Raju, Mr. M.S.S. Raju, Ms. M Sirisha, Ms. M. Sita Devi and M.R.V. Prasad Raju, Managing Director of Mantena (collectively as mortgagors) and ICICI Bank Limited, acting for itself and as an agent of the Assignor Bank and IDBI Bank Limited. ("Memorandum of Entry").

First Pari Passu Charge over goods, produce and merchandise, vehicles existing and/ or those to be purchased out of Assignor Bank's finance, plant and machinery in possession of Mantena, consumer durables and book debts, outstanding monies, recoverable claims, bills, contracts, securities investments etc. by way of hypothecation, from time to time located at Survey No. 85-86, Hussainabad, Bhongir, Yadadri Bhuvanagiri Dist., Telangana as per the Agreement of Hypothecation of Movables dated April 13th, 2009 entered into by and between Indian Bank and Mantena ("First Agreement for Hypothecation of Movables").

First Pari Passu charge over goods, stock-in trade, merchandise goods and vehicles of every type and description, from time to time as per the Agreement for hypothecation of goods received under advance payment guarantees dated April 13th, 2009, entered into by and between the Assignor Bank and Mantena ("Agreement for Hypothecation of Goods").

First Pari Passu Charge over goods, produce and merchandise, vehicles existing and/ or those to be purchased out of Assignor Bank's finance, plant and machinery in possession of Mantena, consumer durables and book debts, outstanding monies, recoverable claims, bills, contracts, securities investments etc. by way of hypothecation, from time to time located at Survey No. 85-86, Hussainabad, Bhongir, Yadadri Bhuvanagiri Dist., Telangana and Survey No. 715, Kondamadugu (V), Bibinagar (M), Yadadri Bhuvanagiri Dist., Telangana as per the Agreement of Hypothecation of Movables dated January 21, 2010 entered into

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by and between Indian Bank and Mantena ("Second Agreement for Hypothecation of Movables").

First Pari Passu Charge over the goods, produce and merchandise and book debts, outstanding monies, recoverable claims, bills, contracts, securities investments etc. by way of hypothecation, from time to time as per the Agreement for Open Cash Credit (Stocks/ Book Debts) dated November 01, 2011 entered into by and between Indian Bank and Mantena ("Third Agreement for Open Cash Credit").

First Pari Passu Charge over the goods, produce and merchandise and book debts, outstanding monies, recoverable claims, bills, contracts, securities investments etc. by way of hypothecation, from time to time located at Survey No. 85-86, Hussainabad, Bhongir, Yadadri Bhuvanagiri Dist., Telangana and Survey No. 715, Kondamadugu (V), Bibinagar (M), Yadadri Bhuvanagiri Dist., Telangana as per the Agreement for Open Cash Credit (Stocks/ Book Debts) dated January 18th, 2012 entered into by and between Indian Bank and Mantena ("Fourth Agreement for Open Cash Credit").

Amount agreed to be maintained as term deposit (10% margin), as agreed upon between Mantena and the Assignor Bank, by way of an Agreement cum Pledge Letter for securing term deposits as margin for Guarantees/ Letter of Credit/ Bills Purchased Facilities dated April 13 th, 2009 ("Agreement cum Pledge Letter for securing term deposits").

Negative Lien on the fixed and liquid assets of Mantena by way of a Declaration dated January 21', 2010 issued by Mantena ("Declaration creating Negative Lien").

Negative Lien on the fixed and liquid assets of Mantena by way of Undated Declaration issued by Mantena ("Undated Declaration creating Negative Lien").

Negative Lien on the fixed and liquid assets of Mantena by way of a board resolution dated October 29th, 2011 issued by Mantena.

ANNEXURE - II

BANK OF MAHARASHTRA

First Pari Passu charge

Charge by way of equitable mortgage on the following properties with first Pari Passu charge with other existing lenders (TL existing o/s Rs.460.00 Lacs and Working capital upto Rs.1500.00 Lacs and Non-fund limit of Rs.560.00 Lakhs = Total Exposure 2519.00 Lacs)

Property Detail	Owned By
House plot at Guttlabegumpet Village, Serilingampally Mandal, Madhapur, Hyderabad	M.R.V. Prasada Raju
House at Plot No:338 (Part) in Sy.No:33, 34(p), 35(p) S No 36-39 Ravindra Coop Hsg Society Limited, Guttlabegumpet Village, Serilingampally Mandal,	M S S Raju (brother of MD)
Agri Land at Sy.No:259/6 of 1.39 acres at Panduvva Village Undi Mandal, West Godavari District	Ms. M. Sita Devi
Agri Land at Sy No.259/2 to the extent of 0.25cents at Panduvva (V) Undi (M) West Godavari Dist.	Mrs. M Sita Devi

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Agri Land at Sy.No:260/1 of 0.20 cents at Panduvva Village Undi Mandal, West Godavari District	Ms. Sirisha
Agri Land at Sy.No:260/4 of Acres 2.44 cents at Panduvva Village Undi Mandal, West Godavari District	Ms. Sirisha
Agri Land at Sy.No:182/3 of Acres 0.89 cents and at Sy.No:182/4 of acres 0.23 cents at Panduvva Village	Ms. Sita Devi
Agri Land at Sy.No:183/2 of Acres 2.10 cents at Panduvva Village Undi Mandal, West Godavari District	M.R.V. Prasada Raju

First Pari Passu charge on the Current Assets of the company with the working capital lenders. TL lenders are eligible only 2nd charge on the current assets.

Second Pari Passu charge:

Charge by way of equitable mortgage / Hypothecation on the following properties with second Pari Passu charge with other existing lenders (TL & WC credit lenders)

Details	Standing in the name of
Land & Building situated in Sy.No:715 Kondamadugu Village, Bibinagar Mandal, Nalgonda District (Unit I) and Land and Building situated in Sy.No:85/86 and 86 of Hussainabad Village, Bhongir Mandal,	Company
Plant & Machinery / Furniture / Lab Equipments / Office Equipments/ Electrical Equipments / computers	Company

ANNEXURE - III

ICICI BANK LIMITED

- a) First pari-passu charge on the borrower's current assets
- b) First pari-passu charge on the .borrower's movable and immovable fixed assets including the following:
 - i. Equitable mortgage of land and buildings situated in Sy. No. 715, Kondamadugu Village, Bibinagar Mandal, Nalgonda District (now Yadadri-Bhongir District), Telangana.
 - ii. Equitable mortgage of land and building in Sy. No. 856.86, Hussainabad Village, Bhongir Mandal, Nalgonda District (now Yadadri-Bhongir District), Telangana
- c) Personal guarantee of Mantena Rama Krishna Vara Prasada Raju, Mantena Sita Devi
- d) Collateral securities (not owned by the Borrower/Corporate Debtor)
 - i. Plot No. 338 (part) in Survey No.s 33, 34 (P), 35 (P) and 36 to 39 admeasuring 250 sq. yards or 209 sq. mts., situated at Ravindra Co-Op. Housing Society Ltd., Guttala Begumpet Village, Serilingampally Mandal and Municipality, Ranga Reddy District, Telangana (security property since released).
 - ii. Plot No. 14 in Survey No. 60 admeasuring 400 sq. yards or 334.40 sq. mts. situated at Guttala Begumpet Village, Seri Lingampally Mandal and Municipality, Ranga Reddy District.

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- iii. Land admeasuring Ac 2-10 cents in Survey No.183 situated at Panduvva Village, Undi Mandal, West Godavari District, in the state of A.P.
- iv. Land to an extent of Ac. 01-39 gts, in Sy.No.259/6, situated in Panduvva village Undi Mandal, West Godavari District, in the State of A.P.
- v. Land to an extent of Ac. 00-25gts., in Sy.No.259/2, situated in Panduvva village Undi Mandal, West Godavari District, in the State of A.P.
- vi. Land to an extent of Ac. 00-89 gts., in Sy.No.182/3 and Ac.00-23 gts., in Sy.No.182/4, to a total extent of Ac.01-12 gts, situated in Panduvva village, Undi Mandal, West Godavari District, in the State of A.P.
- vii. Land to an extent of Ac.2-44 cts., in Sy.No.260-4, situate at Panduvva village, at Undi Mandal, West Godavari District, in the State of A.P.
- viii. Land to an extent of Ac.00-20 cts., in Sy.No.260-1, situate at Panduvva village, at Undi Mandal, West Godavari District, in the State of A.P.

ANNEXURE - IV

India SME Asset Reconstruction Company Limited

DETAILS OF PROPERTY MORTGAGED AS SECURITY

1. First charge by way of mortgage in favour of SIDBI of all the immovable properties in the name of Shri Nadimpally Harinadha Raju, S/o NJSV Prasada Raju both present and future, situated at Sy. No. 85/Voo admeasuring 0.39 acres and 86/Voo admeasuring 0.37 acres, total extent of 1.36 acres of Hussainabad Village, Bhongir Mandal, Nalgonda District, Telangana.
2. Exclusive charge by way of mortgage in favour of SIDBI of the Borrower's leasehold rights over the immovable properties situate Sy.No.85/Voo (telugu alphabet) admeasuring 0.39 acres and 86/Voo (telugu alphabet) admeasuring 0.37 acres, total extent of 1.36 acres at Hussainabad Village, Bhongir Mandal, Nalgonda District, Telangana together with building and structure thereon, both present and future.

The mortgage has been created vide (a) Memorandum of Entry dated 11.03.2011 (b) Memorandum of Deposit of Title Deeds dated 15.04.2011.

All the movable properties of the Borrower viz. Mantena Laboratories Limited pertaining to the project of the Borrower as described in the Loan Agreement and situated at Sy. No.715, Kondamadugu village, Bibinagar Mandal, Nalgonda District, Andhra Pradesh, including but not limited to its movable, plant, machinery, machinery spares, tools and accessories, office equipment, computers., furniture and fixtures and all other movable, both present and future (save and except book debts), whether installed or not and whether now lying loose or in cases or which are now lying or stored in or about or shall

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hereafter from time to time during the continuance of the security of these present be brought into or upon or be stored or be in or about. the Borrower's premises, factory, showrooms and godowns at Sy. No. 715, Kondamadugu village, Bibinagar Mandal, Nalgonda District, Andhra. Pradesh or wherever else the same may be or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order of delivery, howsoever and wheresoever in the possession of the Borrower and either by way of substitution or addition.

S. No.	Item Description
1	Multi effect Evaporator with Steam Effect
2	SS 316 100 Lts. Reactor
3	SS 316 500 Lts. Reactor
4	SS 316 700 Lts. Reactor
5	SS 316 2000 Lts. Reactor
6	250 KVA DG Set
7	Electrical Items
8	MS Chequered Plates
9	Electrical Cable / Cables
10	MS Ball Valves
11	Multi Steam Boiler
12	36" GMP Centrifuge
13	48 Trays Tray Dryer

*Security Interest is subject to revision on subsequent receipt of further information/details/records